

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2725/2001

Wednesday, this the 10th day of October, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Atar Singh
S/O Shri Mangal Sen
Ex-Chief Supervisor
Under Deputy General Manager
Trans Yamuna Area
MTNL, Chitra Vihar
Delhi.

..Applicant
(By Advocate: Ms. Meenu Mainee for Shri B.S.Mainee)

Versus

Union of India & Ors. through

1. Secretary of Telecommunication
Department of Telecommunication
Sanchar Bhawan
New Delhi
2. Deputy Director General
SEA,
Sanchar Bhawan
New Delhi
3. Chief General Manager (Northern)
Telecom Region
Kidvai Bhawan
New Delhi
4. Deputy General Manager (Admn)
ALTTC,
Ghaziabad.

..Respondents

O R D E R (ORAL)

Heard the learned proxy counsel for the applicant.

2. The applicant retired on reaching the age of superannuation on 31.5.2001. A period of merely four months has since elapsed, but the respondents have not so far sanctioned the retiral benefits due to the applicant. The applicant has filed a representation therefor on 20.6.2001 (Annexure A-6). The learned proxy counsel appearing for the applicant submits that after revocation

2

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of the suspension order passed against the applicant, no charge sheet has been served on the applicant over the last about eight years. According to her, there is no case pending against the applicant and, therefore, the respondents should have proceeded to sanction the retiral benefits in full from the date next following the date of retirement. In the event of a case pending against the applicant, the respondents should still have sanctioned provisional pension in favour of the applicant and should also have paid GPF, insurance and leave encashment. The grant of regular pension and commutation of pension could follow and could ^{& in that event} be sanctioned only after the disciplinary case, if any, has been decided.

3. Having regard to the submissions made, I find that the ends of justice will be duly met in the present OA by disposing it of at this very stage ~~even~~ even without issuing notices with a direction to the respondents to sanction retiral benefits in favour of the applicant in accordance with the rules and instructions within a maximum period of three months from the date of receipt of a copy of this order. I order accordingly.

4. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

5. Registry is directed to send a copy of the OA along with this order to the respondents.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

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